

SUPREME COURT ADVOCATES-ON-RECORD ASSOCIATION

GENERAL BODY MEETING

FINAL RESOLUTIONS

12th August 2026 | 4:00 PM

Indian Society of International Law, Bhagwan Das Road, New Delhi

The following Resolutions were placed before the General Body for consideration and were put to vote by show of hands.

RESOLUTION NO. 1 — DISCONTINUATION OF THE EXISTING SEQUENCE SYSTEM

RESOLVED THAT matters in the Supreme Court Cause List be taken up strictly according to their serial numbers, from the beginning to the end of the Cause List, and that the existing system of daily sequencing be discontinued, save in exceptional cases or where otherwise specifically directed by the Court.

RESOLVED FURTHER THAT a predictable system of taking matters according to their serial numbers be adopted to promote greater predictability and uniformity and to enable Advocates-on-Record to plan their appearances effectively.

Unanimously passed by Show of Hands.

RESOLUTION NO. 2 — DEFECT MARKING AND CURING

RESOLVED THAT defects in a matter filed before the Registry be scrutinized and notified within 48 hours of filing, and the time taken by the Registry to cure the defects should be excluded. Consequently, no application for condonation of delay should be required for the time taken by the Registry.

RESOLVED FURTHER THAT the defects should be marked as per the Handbook, and the name of the dealing assistant should be reflected in the case status.

RESOLVED FURTHER THAT defects in any Petition, Miscellaneous Application or Interim Application be marked comprehensively at the first scrutiny itself, and that no fresh defects be raised at any subsequent scrutiny after the defects initially notified have been cured.

RESOLVED FURTHER THAT, in case of re-filing, any subsequent defect be confined only to the re-filed or rectified material and not extend to scrutiny of the entire SLP afresh.

RESOLVED FURTHER THAT the Registry adopt a clear, time-bound and transparent scrutiny mechanism, with consistent standards and accountability, including time-bound re-verification after defects are cured.

RESOLVED FURTHER THAT Chamber matters should not be added abruptly.

Unanimously passed by Show of Hands.

RESOLUTION NO. 3 — AMENDMENT OF THE TRUST DEED OF THE SUPREME COURT ADVOCATES-ON-RECORD WELFARE TRUST

RESOLVED THAT this General Body places on record the collective will of the members of the Bar, who are the primary beneficiaries of the Supreme Court Advocates-on-Record Welfare Trust, that all twelve elected Executive Committee Members of SCAORA be inducted as ex officio Trustees of the Trust, with voting rights, for the duration of their respective tenure as members of the Executive Committee.

RESOLVED FURTHER THAT the Board of Trustees of the Supreme Court Advocates-on-Record Welfare Trust be requested to consider and effect the necessary amendment to the Trust Deed in accordance with its provisions.

Passed by majority by Show of Hands.

RESOLUTION NO. 4 — CONSTRUCTION OF CHAMBERS FOR ADVOCATES

RESOLVED THAT the 1.92 acres of land allotted near ITO for Advocates' Chambers be utilised exclusively for the construction of proper, functional and affordable Chambers for Advocates and not for workstations.

RESOLVED FURTHER THAT any proposal or plan concerning the development and utilisation of the said land be properly discussed and deliberated upon with the SCAORA Executive Committee before it is finalised, so that the project adequately addresses the professional requirements of Advocates practising before the Supreme Court.

Unanimously passed by Show of Hands.

RESOLUTION NO. 5 — CONDUCT OF THE ADVOCATE-ON-RECORD EXAMINATION

Not passed.

RESOLUTION NO. 6 — ENHANCEMENT OF THE ANNUAL SCAORA MEMBERSHIP SUBSCRIPTION

RESOLVED THAT, in view of the increased size and activities of SCAORA, rising administrative and operational expenses, and the growing welfare, professional and institutional requirements of the Association, the annual SCAORA membership subscription be enhanced from Rs. 500/- to Rs. 1,000/- with effect from such date as may be determined by the Executive Committee.

RESOLVED FURTHER THAT the enhanced subscription be utilised to strengthen SCAORA's financial capacity to meet its existing commitments and undertake further welfare, professional and institutional initiatives for the benefit of its members.

Unanimously passed by Show of Hands.

RESOLUTION NO. 7 — ANY OTHER AGENDA BY PERMISSION OF THE CHAIR

(i) RESOLVED THAT mentioning in cases of urgency shall be permitted in open Court upon production of the Diary Number.

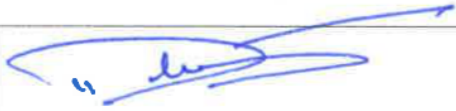
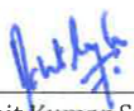
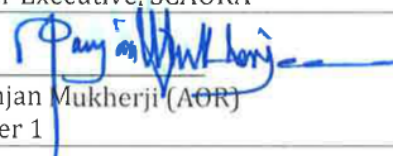
(ii) RESOLVED FURTHER THAT Advocates-on-Record should be involved in the Advocate-on-Record Examination process.

Unanimously passed by Show of Hands.

CERTIFICATION

Certified that the above Resolutions were placed before and considered by the General Body Meeting of the Supreme Court Advocates-on-Record Association held on 12th August 2026.

Place: New Delhi

 Devvrat President, SCAORA	 Yugandhara Pawar Jha Honorary Secretary, SCAORA
 Nikhil Jain Vice President, SCAORA	 Rohit Kumar Singh Joint Secretary, SCAORA
 Aljo Joseph Treasurer, SCAORA	 Pallavi Barua Joint Treasurer, SCAORA
 Khushbu Sahu Member Executive, SCAORA	 Nivedita Nair Member Executive, SCAORA
 Reena Pandey Member Executive, SCAORA	 Dr. Meenakshi Kalra Member Executive, SCAORA
 Rajat Mittal Member Executive, SCAORA	 Anas Tanwir Member Executive, SCAORA
 Mr. Ranjan Mukherji (AOR) Observer 1	 Ms. Shobha Gupta (Sr. Adv.) Observer 2